

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 723
ANSWERED ON 28TH APRIL, 2016

AXLE LOAD RULES FOR OVERLOADING

723. SHRI VISHNU DAYAL RAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has made some changes in the Axle load rules to check the problem of overloading and if so, the details thereof;
- (b) whether the Government has conducted any survey regarding the pollution, road accidents and damage caused to road due to the increase in Axle load;
- (c) whether the attention of Government has been drawn towards road accidents in 2013 wherein 95441 road accidents took place due to overloading which is 19.6 per cent of total road accidents; and
- (d) if so, the steps taken by the Government to implement new Axle load rules more stringently so that the recurrence of such accidents may be checked ?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) The Ministry of Road Transport and Highways issued notification S.O.41(E) dated 7th January, 2016 vide which the tolerance up to five per cent in the gross vehicle weight and safe axle weight has been allowed.
- (b) to (d) The Ministry has not conducted survey regarding the pollution, road accidents and damage caused to increase in Axle load. The Government is aware of the road accident data which took place due to overloading. The Ministry has been sensitizing the State Governments/Union Territory Administrations from time to time for proper implementation of section 114, section 194 and section 200 of Motor Vehicles Act, 1988 to curb overloading of goods carriages.
